

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 8

CP No. 45/Chd/HP/2024

**IN THE MATTER OF:**

Man Mohan Malik & Ors.

...Petitioners

Vs.

APJ Laboratories Ltd. & Ors.

...Respondents

**Under Section:** 241-242, CA 2013

**Order delivered on 14.06.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioners: Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate  
Mr. G.S. Sarin, PCS

**ORDER**

The present petition has been filed by the Petitioners claiming about 49.44% of the shareholding in Respondent No. 1 Company under Sections 241 & 242 of the Companies Act alleging oppression and mismanagement. It is alleged that the Respondent Company is having two units, unit number(1) has been sold pursuant to the High Court's order and now the opposite parties i.e. Respondent Nos. 2 to 5 are trying to sell Unit (2) of Respondent No. 1 Company and they refused to attend the Board Meeting convened by the Petitioners.

Heard. Issue notice of this petition to the respondent for 12.08.2024. The petitioner shall collect the notice from the Registry and send the same by speed post

as well as by e-mail, if available, immediately to the respondent at their registered address attaching therewith copy of the petition and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The petitioner shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

In the meantime, status quo regarding the assets of the Respondent No. 1 company including Unit (2) be maintained.

Let the matter be listed on 12.08.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**